

The Lok Sabha re-assembled after Lunch at thirty-eight minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Industrial Development Bank of India Act, 1964.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Development Bank of India Act, 1964."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduced the Bill.

SUGAR CESS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): On behalf of Rao Birendra Singh, I beg to move for leave to introduce a Bill to amend the Sugar Cess Act, 1982.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Sugar Cess Act, 1982."

The motion was adopted.

KUMARI KAMLA KUMARI: I introduced the Bill.

SUGAR DEVELOPMENT FUND (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMALA KUMARI): On behalf of Rao Birendra Singh, I beg to move for leave to introduce a Bill to amend the Sugar Development Fund Act, 1982.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Sugar Development Fund Act, 1982."

The motion was adopted.

KUMARI KAMLA KUMARI: I introduced the Bill.

MATTERS UNDER RULE 377

(i) DEMAND FOR OPENING NEW PASSPORT OFFICES IN BAREILLY AND GORAKHPUR.

श्री हरीश कुमार गंगवार (पोली-भीत) : उत्तर प्रदेश में केवल लखनऊ में एक रीजनल पासपोर्ट कार्यालय है। बहुत अधिक जनसंख्या का सब से बड़ा प्रदेश होने के कारण पासपोर्ट बनाने के लिए आवेदकों की संख्या भी बहुत बड़ी है। अतः आवेदनों के निस्तारण में बहुत विलम्ब होता है और आवेदकों को कठिनाई होती है। इसके अतिरिक्त अपने पासपोर्ट के संबंध में जायेकारी लेने के लिए भी आवेदकों को सैकड़ों मील जाना आना पड़ता है जिससे उनके धन व समय की बड़ी हानि होती है।

*Published in Gazette of India Extra ordinary Part II, Section 2, dated 14-10-82.

†Introduced with the recommendation of the President.